

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 326/TT/2022

- Subject** : Petition for determination of transmission tariff for 2019-24 tariff period for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II" in the Northern Region.
- Date of Hearing** : 6.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 38 others
- Parties Present** : Shri Chumei Mercy, Advocate, NTPC
Shri Sakie Jakharia, Advocate, NTPC
Shri Nitish Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri B. B. Rath, PGCIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The order in the instant petition was reserved on 1.12.2022. However, the order could not be issued prior to Shri I. S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The representative of the Petitioner submitted that when the order in the instant petition was reserved for order on 20.12.2023, 7 of the 19 assets did not achieve COD, and they were anticipated to achieve COD on 31.12.2023. He submitted that the 7 assets have now achieved COD. Therefore, he requested four weeks' time to make certain submissions on the basis of the actual COD of the 7 transmission assets.

3. The learned counsel for NTPC requested to grant two weeks' time to file the rejoinder to the Petitioner's submission, if required.

4. The Commission directed the Petitioner to make its submissions on an affidavit by 11.3.2024, with an advance copy to the Respondents. The Commission further directed the Respondents to file a reply, if any, by 27.3.2024, with an advance copy to the Petitioner and the Petitioner to file the rejoinder, if any, by 8.4.2024 with an advance copy to the Respondents. The Commission directed the parties to strictly comply with the above directions



within the specified timeline and observed that no extension of time will be granted. It was agreed that any further oral hearing is not required.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

